



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Letter No.: H-63056/CL/413/DEMP/2021

Date: 03.07.2021

To,

Shri L. N. Soni,
PPS to Hon'ble Chairman,
Oversight Committee, NGT, UP,
Lucknow.

Sub.: Updated Compliance Status of the orders of Hon'ble NGT passed in OA No. 360 of 2018, "Shree Nath Sharma vs. Union of India and others, order dated 29.01.2021" regarding District Environment Management Plans (DEMPs) and compliance status on the Recommendations made in the report of Hon'ble Oversight Committee dated 11.06.2021 req.

Sir,

In compliance to the order dated 29.01.2021 passed in O.A. No. 360 of 2018 in the matter of "Shree Nath Sharma Versus Union of India and others" the Compliance Status have been forwarded to Hon'ble Oversight Committee vide e-mail dated 02.06.2021.

Further, the Updated Compliance Status of the orders passed by the Hon'ble NGT regarding District Environment Management Plans (DEMPs) and compliance of the Recommendations made in the report of Hon'ble Oversight Committee dated 11.06.2021 is being forwarded with the request that the same may be sent to the Registrar General, NGT, Principal Bench, New Delhi for placing it before Hon'ble NGT.

Therefore, the Updated Compliance Status is attached herewith for kind perusal and necessary action.

Encl: As above.

Yours Sincerely,

ASHISH Digitally signed
by ASHISH TIWARI
TIWARI Date: 2021.07.03
12:21:23 +05'30'
(Ashish Tiwari)
Member Secretary

Copy to: The following for information & necessary action please:-

1. Registrar General, Hon'ble NGT, Principal Bench, New Delhi.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi.

ASHISH Digitally signed by
ASHISH TIWARI
TIWARI Date: 2021.07.03
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Member Secretary

Updated Compliance Status of the orders of Hon'ble NGT orders in OA No- 360/2018; "Shree Nath Sharma vs Union of India and others order dated 29.01.2021" Regarding District Environment Management Plans (DEMPs) and Compliance on the Recommendations made in the report of Hon'ble Oversight Committee, NGT, UP dated 11.06.2021.

A. Major Directions passed by Hon'ble NGT for preparation of District Environment Plan and Model District Environment Plan.

1. Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No. 360/2018 Shree Nath Sharma Vs Union of India and others issued directions for the preparation of District Environmental Management Plans. The operative portion of said order is as reproduce below:

"11.To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/ Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country."

2. Hon'ble Tribunal, realizing the handicaps in preparation of District Environmental Plans, passed order dated 19.03.2020, issuing directions for CPCB to play proactive role in preparation of at least one model District Environment Management Plan in every State. The operative portion of said order is as reproduce below:

"5. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB."

3. Hon'ble NGT in its order dated 29-01-2021 has further passed orders for preparation and monitoring of Districts Environment Management Plans. The operative portion of said order is as reproduce below:

"8. We direct the Chief Secretaries of all the State/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in

the interest of scientific and effective protection of environment and public health".

“ 10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021.”

B. Monitoring mechanism in the State and Regular Monitoring by Chief Secretary

The State has a robust 3 tier functional monitoring mechanism. Regular monitoring is done at District level, at State level by dedicated Committees and at the level of Chief Secretary. In compliance to the directions passed by Hon'ble Tribunal, Chief Secretary Government of Uttar Pradesh is regularly monitoring the progress of preparation of DEMP's and has also institutionalized a mechanism for periodic monitoring which is detailed as under-

1. The Chief Secretary, State of Uttar Pradesh, on 3rd Monday of each month, holds a review meeting in hybrid mode with Additional Chief Secretaries/Principle Secretaries of all the concerned departments and with all district Magistrates of the State for monitoring the progress of compliance of various directions passed by Hon'ble NGT including preparation of District Environmental Management Plans. The monitoring protocol involves interaction with all District Magistrates and Senior officials of concerned departments. The order of the Karyakram Karyanvayan Vibhag of Government of Uttar Pradesh dated 11.12.2020. is annexed herewith and marked as **Annexure No.- 1.**

2. To further illustrate the continuance of monitoring at the level of Chief Secretary for preparation of DEMPs, review meetings held on following dates to expedite the process of preparation of DEMPs. The date wise details are presented as below:

Month of Review	Date of Review meeting
December, 2020	21.12.2020
February, 2021	15.02.2021
March, 2021	15.03.2021
June, 2021	21.06.2021

3. After receiving the revised formats from CPCB vide letter dated 24.05.2021, Chief Secretary, State of Uttar Pradesh vide letter dated 10.06.2021 has issued specific directions to all District Magistrates for the preparation of District Environment Plans on the revised indicative templates sent by CPCB. Copy of the letter dated 10.06.2021 is annexed herewith and marked as **Annexure No.-2**.

C. Compliance made towards preparation of Districts Environment Management Plans (DEMPs) and Model Districts Environment Management Plan.

1. Department of Environment, Forest & Climate Change, Govt. of U.P. has issued directions vide letter dated 31.01.2020 to all the DFOs/Convener District Environment Committees (DECs) for preparation of District Environment Management Plan in compliance of the order passed by Hon'ble NGT. The direction dated 31.01.2020 is annexed herewith and marked as **Annexure No.-3**.
2. UPPCB has also issued the letters dated 19.03.2021 & 08.04.2021 to all the DFOs/Convener of DECs for preparation of the District Environment Management Plans. Copy of the said letter was endorsed to all District Magistrates for monitoring and time bound compliance. The letters dated 19.03.2021 & 08.04.2021 of UPPCB are annexed herewith and marked as **Annexure No.-4 & 5**.

3. CPCB vide its letter dated 24-05-2021 sent Indicative Template for preparation of DEMPs along with the request to direct concerned Departments and District Magistrates for completion of DEMPs.
4. UPPCB vide its letter dated 01.06.2021 and follow-up email dated 02.06.2021 has submitted interim compliance to CPCB informing that 49 DEMPs have been prepared and are under review. CPCB was also informed that the State has already constituted the District Environment Committees under the Chairmanship of District Magistrates. Copy of the interim compliance report sent to CPCB dated 01.06.2021 is annexed herewith and marked as **Annexure No.-6**.
5. The Interim Compliance was also submitted to the Oversight Committee constituted by Hon'ble NGT vide email of UPPCB dated 02.06.2021. Copy of the email dated 02.06.2021 sent to Hon'ble Oversight Committee is annexed herewith and marked as **Annexure No.-7**.
6. Chief Secretary, State of Uttar Pradesh vide letter dated 10.06.2021 has issued specific directions to all District Magistrates for the preparation of District Environment Plans on the revised indicative templates sent by CPCB.
7. Total 52 District Environment Plans have been prepared in the State as listed below :-

1.Agra	2.Kasganj	3.Saharanpur
4.Sonbhadra	5.Lakhimpur Kheri	6.Aligarh
7.Kushinagar	8.Deoria	9.Gonda
10.Jhansi	11.Prayagraj	12.Barabanki
13.Shahjahanpur	14.Gorakhpur	15.Amethi
16.Jalaun	17.Bareilly	18.Siddharth Nagar
19.Sultanpur	20.Etah	21.Kanpur Dehat
22.Mainpuri	23.Ayodhya	24.Unnao
25.Badaun	26.Amroha	27.Muzaffarnagar
28.Sitapur	29.Varanasi	30.Baghat
31.Auraiya	32.Bijnore	33.Fatehpur
34.Etawah	35.Ambedkarnagar	36.Azamgarh
37.Pilibhit	38.Firozabad	39.Mathura
40.Meerut	41.Kanpur Nagar	42.Bulandshahar
43.GB Nagar	44.Mau	45.Ghaziabad
46.Bahraich	47.Pratapgarh	48.Hathras
49.Lucknow	50.Shamli	51.Kannauj
52.Kaushambi		

8. Out of the above 52 DEMP's, two DEMP's of District Fatehpur and District Kaushambi are on the Indicative Templates prescribed by CPCB letter no. B-31011/BMW (42.55)/2021/WMD-1 dated 24.05.2021. For rest of districts the DEMP's are under revision as per the new directions and templates circulated by CPCB.
9. **Model District Environment Plan of District Bahraich** : The preparation of CPCB has interacted with District Administration Bahraich and has sought requisite data for the preparation of Model DEMP. District Admin has circulated the format for data completion to concerned Departments. Completion of data is in process at District Level under the direction and supervision of CPCB.

D. Compliance Status of the Comments on the Recommendations made in the report of Oversight Committee dated 11.06.2021

1. The State is timely complying with the directions and recommendations of Oversight Committee and updated compliance report is enclosed herewith and marked as **Annexure No.-8**.

Therefore, it is submitted that the State is complying with the directions of Hon'ble NGT and Oversight Committee in letter and spirit and significant progress has been made for preparation of DEMP's. The DEMP's are being revised on the formats recently shared by CPCB and will also incorporate the various components of the Model DEMP to be finalized by CPCB. Hon'ble Tribunal may appreciate that the structure of DEMP's has been evolved and the state is expeditiously revise the DEMP's. It is further submitted that Chief Secretary, Government of Uttar Pradesh is periodically reviewing the progress of preparations of DEMP's.

ASHISH Digitally signed by
TIWARI ASHISH TIWARI
Date: 2021.07.03
12:33:30 +05'30'

(Ashish Tiwari)
Member Secretary
UP Pollution Control Board

प्रेषक,

कुमार कगलेश,

अपर मुख्य सचिव,

30प्र0 शासन।

15/12/2020

11.12.2020 (गुरुवार)

15.00 बजे सेवा में,

संज्ञित संख्या-4377

1. समस्त मण्डलायुक्त, 30प्र0।

2. समस्त जिलाधिकारी, 30प्र0।

VS(AT)

कार्यक्रम कार्यान्वयन विभाग

लखनऊ: दिनांक: 11 दिसम्बर, 2020

विषय:-मुख्य सचिव, 30प्र0 शासन की अध्यक्षता में प्रत्येक माह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से वीडियो कान्फ्रेंसिंग का आयोजन।

15/12/2020

महोदय,

कृपया उपर्युक्त विषयक समय-समय पर पूर्व में निर्गत शासनादेशों को अवक्रमित करते हुए मुझे यह कहने का निर्देश हुआ है कि मुख्य सचिव, 30प्र0 शासन की अध्यक्षता में प्रत्येक माह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से लोक भवन स्थित कक्ष से वीडियो कान्फ्रेंसिंग के माध्यम से संलग्न एजेण्डा बिन्दुओं पर समीक्षा की जाएगी।

2- उपर्युक्त वीडियो कान्फ्रेंसिंग के सम्बन्ध में समस्त मण्डलायुक्त/जिलाधिकारी को निम्न निर्देश दिए जाते हैं:-

- वीडियो कान्फ्रेंसिंग प्रत्येक जनपद स्तर पर की जाएगी तथा जिलाधिकारी वीडियो कान्फ्रेंसिंग में प्रतिभाग करेंगे।
- जनपद मुख्यालय पर मण्डलायुक्त की तैनाती की दशा में वीडियो कान्फ्रेंस में मण्डलायुक्त भी प्रतिभाग करेंगे।
- मण्डलायुक्त/जिलाधिकारी यदि आवश्यक समझें तो अन्य अधिकारी को भी वीडियो कान्फ्रेंस में आमंत्रित कर सकते हैं।

कृपया समस्त मण्डलायुक्त/जिलाधिकारी पूर्ण तैयारी के साथ वीडियो कान्फ्रेंसिंग में यथासमय स्वयं प्रतिभाग करने का कष्ट करें।

संलग्नक: यथापरि।

भारतीय,

(कुमार कगलेश)

अपर मुख्य सचिव।

संख्या-1377(1)/31-2020-42/2012टीसी-1 तद्विनांक:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/चिकित्सा स्वास्थ्य/कृषि/पंचायतीराज/ग्राम्य विकास/पशुधन/खाद्य एवं रसद/ नियोजन/ वन एवं पर्यावरण एवं राजस्व विभाग, 30प्र0 शासन को इस आशय से प्रेषित कि कृपया प्रत्येक ग्राह के प्रथम एवं तृतीय सोमवार को अपरान्ह 04:00 बजे से आयोजित वीडियो कान्फ्रेंसिंग में पूर्ण तैयारी के साथ स्वयं प्रतिभाग करने का कष्ट करें। यदि एजेण्डा बिन्दु में एक से अधिक विभाग सम्मिलित हैं तो नॉडल विभाग अपने स्तर से अन्य विभागों को सूचित करेंगे। वीडियो कान्फ्रेंसिंग के पूर्व शुक्रवार को अपरान्ह 5:00 बजे तक अपने विभाग से सम्बन्धित बिन्दुओं पर जनपदवार संलग्न प्रारूप पर प्रगति कार्यक्रम कार्यान्वयन विभाग के ई-मेल आई0डी0 wplkcvplko@gmail.com पर अवश्य प्रेषित करानेका कष्ट करें।
2. उप महानिदेशक एवं राज्य सूचना विज्ञान अधिकारी, राष्ट्रीय सूचना विज्ञान केन्द्र, योजना भवन लखनऊ।

आज्ञा से,

(जोगेन्द्र प्रसाद)

संयुक्त सचिव।

संख्या-1377(2)/31-2020-42/2012टीसी-1 तद्विनांक:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अध्यक्ष, राजस्व परिषद, 30प्र0।
2. कृषि उत्पादन आयुक्त, 30प्र0 शासन।
3. अवस्थापना एवं औद्योगिक विकास आयुक्त, 30प्र0 शासन।
4. समाज कल्याण आयुक्त, 30प्र0 शासन।
5. अपर मुख्य सचिव/प्रमुख सचिव/सचिव, मा0 मुख्यमंत्री जी, 30प्र0 शासन।
6. समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, 30प्र0 शासन को इस अनुरोध के साथ प्रेषित कि यदि अपने विभाग का एजेण्डा बिन्दु वीडियो कान्फ्रेंसिंग में सम्मिलित कराना चाहते हैं तो कृपया कार्यक्रम कार्यान्वयन विभाग को एजेण्डा बिन्दु उपलब्ध कराने का कष्ट करें।
7. प्रमुख स्टाफ ऑफिसर, मुख्य सचिव, 30प्र0 शासन।
8. प्रधान निजी सचिव, मुख्य सचिव, 30प्र0 शासन।
9. गार्ड फाईल।

आज्ञा से,

(जोगेन्द्र प्रसाद)

संयुक्त सचिव।

क्र०सं०	निर्धारित सोमवार एवं समय	विभाग	वैशेषिक कार्यक्रम हेतु प्रस्तावित योजनाएं	
1	2	3	4	
1	प्रत्येक माह के प्रथम सोमवार को आयोजित वीडियो कॉन्फ्रेंसिंग हेतु एजेण्डा बिन्दु (अपरान्ह 4:00 बजे से अपरान्ह 6:00 बजे तक)	नगर विकास	1. प्रधानमंत्री स्टीर किचन योजना (पीएमजी-एनएम), 2. स्मार्ट शिटी 3. अनुव योजना	
2		चिकित्सा स्वास्थ्य	1. आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना 2. मुख्यमंत्री जन आरोग्य अभियान 3. कोविड-19 संक्रमण के नियंत्रण हेतु कार्यवाही की स्थिति	
3		पंचायतीराज	1. प्रदेश की ग्राम पंचायतों में पंचायत प्रबल निर्माण की प्रगति 2. प्रदेश की ग्राम पंचायतों में सामुदायिक शौचालय निर्माण की प्रगति	
4		ग्राम्य विकास	1. प्रधानमंत्री आवास योजना-ग्रामीण 2. मुख्यमंत्री आवास योजना-ग्रामीण	
5		पशुधन	1. मुख्यमंत्री निराश्रित/दुसहारा गोवंश सहभागिता योजना 2. गोवंशीय एवं महिषवंशीय पशुओं की इयर टैगिंग	
6		खाद्य एवं रसद	कृषि केंद्रों पर धान/मक्का के कृषि की स्थिति	
7		कृषि	1. प्रधानमंत्री किसान सम्मान योजना के अन्तर्गत लम्बित आवेदन पत्रों के सत्यापन की प्रगति 2. पराली प्रबन्धन के अन्तर्गत इन सी टू योजना के नाथ्यम से ग्राम पंचायतों/सहकारी समितियों/गन्ना समितियों इत्यादि को कृषि यंत्र उपलब्ध कराए जाने की प्रगति	
8		से अपरान्ह 6:00 बजे तक)	वन एवं पर्यावरण	एन०जी०टी० के आदेश के अनुपालन में कार्यवाही
9			राजस्व	1. तालाबों को बहाल (restoration) करने की स्थिति 2. आई०जी०आर०एस० के निस्तारण की स्थिति 3. प्रगति पोर्टल पर परियोजनाओं हेतु भूमि अधिग्रहण की स्थिति

(9)

प्रारूप-1

कार्यक्रम/ एजेण्डा बिन्दु-

विभाग-

एक्शन प्वाइंट-

दिनांक-

क्र० सं०	जनपद	लक्ष्य	गत माह तक की प्रगति	गत माह तक की प्रगति का (प्रतिशत)	अद्यतन प्रगति	अद्यतन प्रगति (प्रतिशत)	गत माह के सापेक्ष वृद्धि प्रतिशत में (7-5)
1	2	3	4	5	6	7	8

नोट- कृपया कालम संख्या-8 में अद्यतन प्रगति (प्रतिशत) बढ़ते क्रम (Ascending Order) में दें।

प्रारूप-2

कार्यक्रम/ एजेण्डा बिन्दु-

विभाग-

एक्शन प्वाइंट-

दिनांक-

क्र० सं०	मण्डल	लक्ष्य	गत माह तक की प्रगति	गत माह तक की प्रगति का (प्रतिशत)	अद्यतन प्रगति	अद्यतन प्रगति (प्रतिशत)	गत माह के सापेक्ष वृद्धि प्रतिशत में (7-5)
1	2	3	4	5	6	7	8

नोट- कृपया कालम संख्या-8 में अद्यतन प्रगति (प्रतिशत) बढ़ते क्रम (Ascending Order) में दें।

Major Directions of Hon'ble NGT for Compliance to be ensured by District Magistrates

A. For All District Magistrates:

S.N.	O.A No. & Date of Order	Subject Matter of Directions	Points of directions for Compliance								
1.	O.A. No 593/2017, Paryavaran Suraksha Samiti vs Union of India. Order dt: 21.5.20.	Solid Waste Management: 1. Source segregation & Door to Door Collection of SW. 2. Processing & Disposal of SW. 3. No Dumping, Burning of SW.	Continued failure after 31.3.2020, Interim Compensation Scale laid down for every ULB w.e.f. 01.04.2020 till compliance: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th><u>Population of ULB</u></th> <th><u>Compensation Rs. Lakh</u></th> </tr> </thead> <tbody> <tr> <td>More than 10 Lakh</td> <td>10 lakh per month</td> </tr> <tr> <td>5 to 10 lakh</td> <td>5 lakh per month</td> </tr> <tr> <td>Other ULBs</td> <td>1 lakh per month</td> </tr> </tbody> </table> <p>➤ Ensure Solid Waste disposal as per Rule, no littering, no burning of SW.</p>	<u>Population of ULB</u>	<u>Compensation Rs. Lakh</u>	More than 10 Lakh	10 lakh per month	5 to 10 lakh	5 lakh per month	Other ULBs	1 lakh per month
		<u>Population of ULB</u>	<u>Compensation Rs. Lakh</u>								
More than 10 Lakh	10 lakh per month										
5 to 10 lakh	5 lakh per month										
Other ULBs	1 lakh per month										
Legacy Waste Remediation: 1. Statutory Timeline for completion of Legacy waste remediation is 07.04.2021. 2. Failure to commence work from 01.04.2020 shall attract per month	Continued failure of every ULB to commence Remediation from 01.04.2020, Interim Compensation Scale laid down for every ULB w.e.f. 01.04.2020 till compliance: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th><u>Population of ULB</u></th> <th><u>Compensation Rs. Lakh</u></th> </tr> </thead> <tbody> <tr> <td>More than 10 Lakh</td> <td>10 lakh per month</td> </tr> <tr> <td>5 to 10 lakh</td> <td>5 lakh per month</td> </tr> <tr> <td>Other ULBs</td> <td>1 lakh per month</td> </tr> </tbody> </table>	<u>Population of ULB</u>	<u>Compensation Rs. Lakh</u>	More than 10 Lakh	10 lakh per month	5 to 10 lakh	5 lakh per month	Other ULBs	1 lakh per month		
<u>Population of ULB</u>	<u>Compensation Rs. Lakh</u>										
More than 10 Lakh	10 lakh per month										
5 to 10 lakh	5 lakh per month										
Other ULBs	1 lakh per month										

S.N.	O.A No. & Date of Order	Subject Matter of Directions	Points of directions for Compliance
		Compensation till completion.	> Ensure commencement of Legacy waste remediation immediately and its completion by April 2021.
		Phyto-remediation/ Bio-remediation of drains as Interim Measures for Sewage Treatment. <u>Timeline 31.03.2020</u>	Failure shall lead to Compensation on concerned ULB @ Rs 5.0 lakh per month per drain w.e.f 01.07.2020. > Ensure that Phyto-remediation is undertaken in drains not having STP.
		Commencement of setting up of STPs: <u>Timeline 31.03.2020</u>	Compensation Regime for failure w.e.f 01.07.2020. Each ULB to pay @ Rs 5.0 lakh per month per STP. > Monitor the progress of setting up of STP.
		Commissioning of STPs: <u>Timeline 31.03.2021</u>	<u>Compensation Regime for failure w.e.f 01.07.2021.</u> Each ULB to pay @ Rs 10.0 lakh per month per STP. > Ensure that STPs are set up within the stipulated time frame.

S.N.	O.A No. & Date of Order	Subject Matter of Directions	Points of directions for Compliance
2.	<u>O.A. 46/ 2018</u> Nuggehalli Jayasimha vs Govt of NCT of Delhi <u>Order dt: 08.10.20</u>	Enforcement of Environmental norms in functioning of Dairies. Scientific Management of Solid & Liquid waste.	CPCB has filed Guidelines for management of Solid waste, Waste water, Air quality along with Siting policy. ➤ Siting Policy: For New Dairy farms, Gaushalas Establishments. i. Outside boundary of City, Village. At least 200 Meter from Residential and 500 Meter from Hospital & Schools. ii. 200 Meter from National Highway & 100 Meter from State Highways. ➤ <u>Regulatory & Monitoring Mechanism:</u> i. Local Administration, Corporation to carry out Inventory of Gaushalas. ii. Public Notice in Newspapers and on their Website for Registration.

S.N.	O.A No. & Date of Order	Subject Matter of Directions	Points of directions for Compliance
3.	O.A. 384/2016 Khalid Ashraf vs Union of India Judgement dt: 11.7.2017.	Manjha or Thread for Kite Flying	<ol style="list-style-type: none"> 1. Total Ban on Manjha or Thread, made of Nylon or any Synthetic material or coated with synthetic substances, for kite flying. 2. Prohibit its Manufacture, Store, Sale, Purchase. 3. Chief Secretaries to enforce Prohibition. <p>Note : Environment Department, Govt. of Uttar Pradesh vide Govt. Order dated 01.05.2017 has issued following directions Under Section-5 of Environment (Protection) Act, 1986 to all concerned Government Authorities-</p> <p>“उत्तर प्रदेश के समस्त ग्रामीण एवं शहरी क्षेत्रों में पतंग उड़ाने हेतु सिन्थेटिक मांझा/सीसा लेपित/नायलॉन पतंग डोरी एवं चायनीज मांझे के निर्माण, भण्डारण, उपयोग एवं बिक्री को, उससे होने वाली दुर्घटनाओं के दृष्टिगत प्रतिबन्धित किया जाता है।”</p> <p>➤ Enforce strict prohibition on Chinese Manjha and send quarterly ATR to Home & Environment Department as well as to UPPCB.</p>

S.N.	O.A No. & Date of Order	Subject Matter of Directions	Points of directions for Compliance
4.	<u>O.A. 247/2017</u> CPCB vs State of Andaman & Nicobar & Ors. Order dt: 10.9.20	Plastic Waste Management as per the provisions of Rules.	Hon'ble NGT has directed that Plastic Waste Management Rules be complied. <ul style="list-style-type: none"> ➤ State has imposed prohibition on Polythene Carry Bags, Cutlery items made of Plastic and Thermocol. ➤ Ensure that Polythene Carry bags and Plastic/ Thermocol Cutlery is not used anywhere.
5.	<u>O.A. 65/2020</u> Sushil Raghav Vs. State of U.P. Order dt: 29.10.20	Identification & Conservation of Wetlands	<ul style="list-style-type: none"> ➤ All District Magistrates to identify and send action plans for conservation of Wetland and Water Resources in their area.
6.	<u>O.A. No. 118/2020 order dated 17.11.2020 & O.A. No.519/2016 order dated 11.08.2020</u>	Imposition of Compensation for default in violation of Noise Rules including burning of fire crackers against the order of Hon'ble NGT	<ul style="list-style-type: none"> ➤ All DMs to implement the orders. Instructions issued by CS to ACS Home vide letter dated 01.12.2020 ➤ Compensation to imposed by the Executive Magistrates and Dy SPs for violation of Noise Rules in the cases of use of loud speakers/public address system, violation wrt generator sets norms, violation of use of sound emitting construction equipment & Bursting of Firecrackers beyond the prescribed time limit prescribed.

B. For District Magistrates (District Specific):

S.N.	District	O.A No. & dt. of Order	Subject matter of Directions	Points of directions for Compliance
1.	Ghaziabad	O.A No.648/2019 Hindon Resort Pvt. Ltd. Vs GDA	Ground water quality in catchment area of River Yamuna	<ul style="list-style-type: none">➤ All STPs & ETPs in the catchment area must operate as per norms.➤ Untreated discharges must be effectively stopped.➤ Administration to constitute District Level Task force for identification and effective action against illegally operated Industrial units.
		O.A. No. 06/2012 (Manoj Misra Vs. Union of India and Ors.)	➤ Pollution of River Yamuna	<ul style="list-style-type: none">➤ 32 kld FSTP in Nagar Palika Prishad, Loni to be completed by Dec-2020.➤ 50 kld FSTP IN Ghaziabad to be completed in 06 months➤ STP of 60 MLD capacity is proposed for Indrapuri drain and Banthla canal drain after interception and diversion➤ Laying of pipeline for the combined effluent of 186 MLD from 3 STPs (56, 56, 74) MLD at Indirapuram be completed by November. 2020.➤ Renovation of 70 MLD, 56 MLD and 30 MLD STP respectively will be completed by end of Feb, 2021.➤ Functioning of STPs in Ghaziabad under one city one operator scheme

S.N.	District	O.A No. & dt. of Order	Subject matter of Directions	Points of directions for Compliance
2.	Kanpur Dehat	O.A No. 985/2019	Disposal of Illegal Chrome dump in Khanchandpur, Rania, Kanpur Dehat.	<ul style="list-style-type: none"> ➤ DM Kanpur Dehat has initiated Recovery proceedings against defaulter units. Take necessary action for recovery of E.C imposed upon identified units responsible for dumping of Chrome waste. ➤ Some units have sold their land. Such cases have been referred to D.M Kanpur for recovery. D.M Kanpur Dehat to transfer Recovery certificates of such units to DM Kanpur.
3.	Gorakhpur	<u>O.A 116/2014</u> Meera Shukla vs Municipal Corpn	<ul style="list-style-type: none"> • Removal of Encroachment from nearby area of Ramgarh Tal. • Treatment of Domestic waste water as per norms. No untreated discharges into Ramgarh Tal. • Disposal of MSW as per Rule. No indiscriminate 	<ul style="list-style-type: none"> ➤ Acquisition of identified land be done by Municipal Commissioner in coordination with DM.

S.N.	District	O.A No. & dt. of Order	Subject matter of Directions	Points of directions for Compliance
			dumping.	
		O.A 681/2018; Air Pollution Control in Non-Attainment Cities (NACs)	Action Plan for Control of Air Pollution in Gorakhpur City	➤ District Environment Committee, Gorakhpur to provide all necessary information to U.P. Pollution Control Board required for preparation of Air Pollution Control Action Plan
5.	Moradabad	O.A 621/2018 Mahendra Pandey vs Union of India	Permanent disposal of Hazardous E-Waste presently lying at MSW Site, Rampur Road, Moradabad	<ul style="list-style-type: none"> ➤ DM Moradabad to constitute Inter Departmental Committee of UPPCB, Irrigation, Nagar Nigam & other concerned Departments for technical & financial assessment required for safe permanent disposal of Hazardous E-Waste as per Rule. ➤ DM Moradabad to constitute Inter Departmental Committee of Irrigation, Nagar Nigam, GM DIC & RO UPPCB to identify defaulters responsible for dumping of black powder on the banks of River Ram Ganga.

S.N.	District	O.A No. & dt. of Order	Subject matter of Directions	Points of directions for Compliance
6.	Amroha			<ul style="list-style-type: none"> ➤ DM Amroha to monitor the progress of setting up of establishment of TSDF at Village Kharpadi, Tehsil Hasanpur, Amroha by M/s. Sangam Mediserv Pvt. Ltd.
7.	Ghaziabad, Baghpat, Meerut, Muzaffarnagar, Shamli & Saharanpur	<u>O.A. No. 231/2014 & 66/2015</u> (Doaba Paryavaran Samiti Vs State of U.P. and Ors.)	<ul style="list-style-type: none"> ➤ Piped water Supply in 148 Villages to be completed by December 2020 ➤ Construction of new STPs ➤ Health Camps in affected villages and treatment of affected persons 	<ul style="list-style-type: none"> ➤ Saharanpur - 01, Meerut - 10, Ghaziabad - 01, Shamli - 29, Muzaffarnagar - 56, Baghpat - 51 ➤ STPs- <ul style="list-style-type: none"> • Muzaffarnagar (22 MLD) and Budhana (10 MLD) STPs tender finalized & the boundary wall work has been started at 22 MLD STP at Muzaffarnagar. • Saharanpur 93.6 MLD STP DPR has been submitted to NMCG for approval and release of Fund.

Annexure No.-2

संख्या-एन.जी.टी.-188/81-7-2021

प्रेषक,

राजेन्द्र कुमार तिवारी,
मुख्य सचिव,
उत्तर प्रदेश शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ : दिनांक : 10 जून, 2021

विषय-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-360/2018 में पारित आदेश दिनांक 19.03.2020 एवं 29.01.2021 का तत्कालिक रूप से अनुपालन कराये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-360/2018 श्रीनाथ शर्मा बनाम यूनियन आफ इण्डिया व अन्य के अन्तर्गत 'जिला पर्यावरण प्लान' तैयार किये जाने के संबंध में पारित आदेश दिनांक 29.01.2021 का संदर्भ ग्रहण करें। मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.01.2021 के सुसंगत अंश निम्नवत् हैं :-

....."In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health."

उल्लेखनीय है कि डिस्ट्रिक्ट इन्वायरन्मेंट प्लान के निरूपण एवं क्रियान्वयन संबंधी माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 26 सितंबर 2019 के माध्यम से पारित किए गए आदेशों का अनुपालन सुनिश्चित कराए जाने के दृष्टिगत केंद्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पुनः अपने पत्र संख्या- F.No. B-31011/BMW(42.55)/2021/WMD-1, दिनांक 24 मई 2021 (छायाप्रति संलग्न) के माध्यम से डिस्ट्रिक्ट इन्वायरन्मेंट प्लान बनाए जाने हेतु टेंपलेट का प्रारूप प्रेषित किया गया है। केंद्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा प्रेषित प्रारूप के अनुसार समस्त जनपदों के डिस्ट्रिक्ट इन्वायरन्मेंट प्लान तैयार किया जाना है।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि केंद्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अपने दिनांक 24 मई 2021 के माध्यम से प्रेषित संलग्न टेंपलेट के प्रारूप के अनुसार डिस्ट्रिक्ट इन्वायरन्मेंट प्लान पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन की ई-मेल soenvups@rediffmail.com एवं बोर्ड को ई-मेल ms@uppcb.in पर

दिनांक 10.06.2021 तक अनिवार्य रूप से उपलब्ध कराया जाना सुनिश्चित करें। माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में याचिका की अगली सुनवाई दिनांक 22.06.2021 को निर्धारित है।

संलग्नक—यथोक्त।

भवदीय,

Digitally signed by
राजेन्द्र कुमार तिवारी
Date: Wed Jun 09 17:16:53 IST
2021
Reason: Approved

(राजेन्द्र कुमार तिवारी)

मुख्य सचिव।

संख्या—एन.जी.टी.—188 / 81-7-2021, तददिनांकित

प्रतिलिपि —निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को उनके पत्र संख्या—जी35447 / सीएल / 413 / डीईएमपी / 2021, दिनांक 01.06.2021 के संदर्भ में।
- 2- समस्त प्रभागीय वनाधिकारी / संयोजक, जिला पर्यावरण समिति, उ0प्र0।
- 3- गार्ड फाइल।

आज्ञा से,

ह०

(सुधीर गर्ग)

प्रमुख सचिव।

प्रेषक,

संजय सिंह,
सचिव,
उ०प्र० शासन।

सेवा में,

समस्त प्रभागीय वन अधिकारी,
उ०प्र०।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु०-7 लखनऊ : दिनांक : 3। जनवरी, 2020

विषय-जिला पर्यावरण प्रबन्धन प्लान के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-710/2017, 711/2017, 712/2017, एवं 713/2017 क्रमशः "शैलेश सिंह बनाम कैलाश हास्पिटल एण्ड हार्ट इन्स्टीट्यूट्स एवं अन्य", "शैलेश सिंह बनाम श्री गंगा चरण हास्पिटल (प्रा०) लिमिटेड, बरेली एवं अन्य तथा शैलेश सिंह बनाम कटियार नर्सिंग होम, हरदोई एवं अन्य" में पारित आदेश दिनांक 15.07.2019, ओ०ए० संख्या-360/2018 "श्री नाथ शर्मा बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 26.09.2019 के अन्तर्गत जिला पर्यावरण प्लान के संबंध में पारित आदेश के सुसंगत अंश निम्नवत् है :-

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned"

उल्लेखनीय है कि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के आदेश संख्या-13/2019/एन०जी०टी०-257/55-पर्या-2-2019-44(रिट)/2016, दिनांक 14.06.2019 के द्वारा जिलाधिकारी की अध्यक्षता में "जिला पर्यावरण समिति" का गठन किया जा चुका है तथा उक्त आदेश के माध्यम से पर्यावरण अनुश्रवण की व्यवस्था भी स्थापित की जा चुकी है। उक्त जिला पर्यावरण समिति के सदस्य संयोजक संबंधित प्रभागीय वनाधिकारी नामित किये गये हैं। "डिस्ट्रिक्ट इन्वायरमेन्ट मैनेजमेन्ट प्लान" के निरूपण एवं क्रियान्वयन संबंधी मा० राष्ट्रीय हरित अधिकरण द्वारा दिये गये उक्त आदेशों का अनुपालन सुनिश्चित कराये जाने के दृष्टिगत उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा "डिस्ट्रिक्ट इन्वायरमेन्ट मैनेजमेन्ट प्लान" का प्रारूप तैयार किया गया है, जो पर्यावरण अनुश्रवण पोर्टल <http://www.upecp.in> पर उपलब्ध है।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि पर्यावरण अनुश्रवण पोर्टल <http://www.upecp.in> पर उपलब्ध प्रारूप के अनुसार अपने-अपने जनपदों का "डिस्ट्रिक्ट इन्चायरमेन्ट मैनेजमेन्ट प्लान" तैयार कर उ०प्र० प्रदूषण नियंत्रण बोर्ड को तत्काल उपलब्ध कराने का कष्ट करें।



भवदीय,

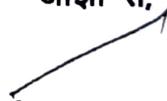

(संजय सिंह)
सचिव।

संख्या-NGT-71(1)/81-7-2020, तददिनांक

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- प्रधान मुख्य वन संरक्षक एवं विभागाध्यक्ष, उ०प्र०, लखनऊ।
- 2- समस्त मण्डलायुक्त/जिलाधिकारी, उ०प्र०।
- 3- निदेशक, पर्यावरण, उ०प्र०, लखनऊ।
- 4- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या- जी32137/सीएल/412/डीसीएमपी/2020-21, दिनांक 29.01.2020 के संदर्भ में।
- 5- गार्ड फाइल।

आज्ञा से,


(भारत प्रसाद)
अनु सचिव।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
Annexure No.-4
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No. HGO 870/UPPCB/CL/413/D.E.M.P/2020-21 दिनांक
Date - 14/3/21

सेवा में,

समस्त प्रभागीय वनाधिकारी/संयोजक, जिला पर्यावरण समिति
उत्तर प्रदेश।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-360/2018 में पारित आदेश दिनांक
29.01.2021 का तात्कालिक रूप से अनुपालन कराये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-360/2018
"श्रीनाथ शर्मा बनाम यूनियन ऑफ इण्डिया एवं अन्य" में पारित आदेश दिनांक 29.01.2021 के अन्तर्गत जिला
पर्यावरण प्लान तैयार किये जाने के संबंध में पारित आदेश के सुसंगत अंश निम्नवत् है:-

"In view of above, having regard to the significance of the issue and inadequate progress, we
direct the Chief Secretaries of all States/UTs to oversee and monitor compliance by the concerned
District Magistrates for preparing the requisite plans and execute the plans already prepared.
Further steps for preparation and execution of State and National plans may also be taken in the
interest of scientific and effective protection of environment and public health".

उल्लेखनीय है कि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के आदेश
संख्या-13/2019/एन०जी०टी०-257/55-पर्या-2-2019-44 (रिट)/2016 दिनांक 14.06.2019 के माध्यम
से जिलाधिकारी की अध्यक्षता में जिला पर्यावरण समिति का गठन किया जा चुका है।

"डिस्ट्रिक्ट एन्वायरमेन्ट मैनेजमेन्ट प्लान" के निरूपण एवं क्रियान्वयन संबंधी मा० राष्ट्रीय हरित
अधिकरण, नई दिल्ली द्वारा दिनांक 26.09.2019 के माध्यम से पारित किये गये आदेशों का अनुपालन
सुनिश्चित कराये जाने के दृष्टिगत उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा "डिस्ट्रिक्ट एन्वायरमेन्ट मैनेजमेन्ट प्लान"
का प्रारूप तैयार किया गया है, जो बोर्ड के पर्यावरण अनुश्रवण पोर्टल <http://www.upecp.in> पर उपलब्ध
है।

अतः आपसे अनुरोध है कि उ०प्र० प्रदूषण नियंत्रण बोर्ड के पर्यावरण अनुश्रवण पोर्टल
<http://www.upecp.in> पर उपलब्ध प्रारूप के अनुसार अपने-अपने जनपदों का "डिस्ट्रिक्ट एन्वायरमेन्ट
मैनेजमेन्ट प्लान" तैयार कर उ०प्र० प्रदूषण नियंत्रण बोर्ड को ms@uppcb.in पर ई-मेल के माध्यम से दिनांक
25.03.2021 तक अनिवार्य रूप से उपलब्ध कराने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में
याचिका की अगली सुनवाई दिनांक 11.05.2021 को निर्धारित की गयी है।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव ०/८

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. समस्त जिलाधिकारियों को इस अनुरोध के साथ प्रेषित कि वह अपने स्तर से भी जिला पर्यावरण
समिति के माध्यम से "डिस्ट्रिक्ट एन्वायरमेन्ट मैनेजमेन्ट प्लान" तैयार किये जाने हेतु निर्देश देने की
कृपा करें।
2. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को इस निर्देश के साथ प्रेषित कि वह संबंधित
प्रभागीय वनाधिकारी से समन्वय कर "डिस्ट्रिक्ट एन्वायरमेन्ट मैनेजमेन्ट प्लान" तैयार कराये जाने में
सहयोग प्रदान करें।

सदस्य सचिव ०/८



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure No.-5

संदर्भ सं०

Ref. No. H.G.1578/U.P.P.C.B./C.L/413/DEMR/2021-22

दिनांक

Date - 08-4-21

सेवा में,

समस्त प्रभागीय वनाधिकारी/संयोजक, जिला पर्यावरण समिति
(संलग्न सूची के अनुसार)

अतिआवश्यक/महत्वपूर्ण

अनुस्मारक-2

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-360/2018 में पारित आदेश दिनांक 29.01.2021 का तात्कालिक रूप से अनुपालन कराये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र संख्या- एच० 52782/सी०एल०/413/डी०ई०एम०पी०/2020-21 दिनांक 10.09.2020 एवं दिनांक एच० 60870/यू०पी०पी०सी०बी०/सी०एल०/413/डी०ई०एम०पी०/2020-21 दिनांक 19.03.2021 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न), जिसके माध्यम से अपने जनपद का "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" तैयार कर उ०प्र० प्रदूषण नियंत्रण बोर्ड को ms@uppcb.in पर ई-मेल के माध्यम से दिनांक 25.03.2021 तक अनिवार्य रूप से उपलब्ध कराने हेतु अनुरोध किया गया था। आप द्वारा अभी तक "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" तैयार कर राज्य बोर्ड को प्रेषित नहीं किया गया है। जैसा कि आप अवगत ही है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-360/2018 "श्रीनाथ शर्मा बनाम यूनियन ऑफ इण्डिया एवं अन्य" में पारित आदेश दिनांक 29.01.2021 के अन्तर्गत जिला पर्यावरण प्लान तैयार किये जाने के संबंध में आदेश पारित किया गया है, जिसका सुसंगत अंश निम्नवत् है:-

"In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health".

उल्लेखनीय है कि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के आदेश संख्या-13/2019/एन०जी०टी०-257/55-पर्या-2-2019-44 (रिट)/2016 दिनांक 14.06.2019 के माध्यम से जिलाधिकारी की अध्यक्षता में जिला पर्यावरण समिति का गठन किया जा चुका है।

"डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" के निरूपण एवं क्रियान्वयन संबंधी मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 26.09.2019 के माध्यम से पारित किये गये आदेशों का अनुपालन सुनिश्चित कराये जाने के दृष्टिगत उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" का प्रारूप तैयार किया गया है, जो बोर्ड के पर्यावरण अनुश्रवण पोर्टल <http://www.upecp.in> पर उपलब्ध है।

अतः आपसे पुनः अनुरोध है कि उ०प्र० प्रदूषण नियंत्रण बोर्ड के पर्यावरण अनुश्रवण पोर्टल <http://www.upecp.in> पर उपलब्ध प्रारूप के अनुसार अपने-अपने जनपदों का "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" तैयार कर उ०प्र० प्रदूषण नियंत्रण बोर्ड को ms@uppcb.in पर ई-मेल के माध्यम से दिनांक 15.04.2021 तक अनिवार्य रूप से उपलब्ध कराने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में याचिका की अगली सुनवाई दिनांक 11.05.2021 को निर्धारित की गयी है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. संबंधित जिलाधिकारियों को इस अनुरोध के साथ प्रेषित कि वह अपने स्तर से भी जिला पर्यावरण समिति के माध्यम से "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" तैयार किये जाने हेतु निर्देश देने की कृपा करें।
2. समस्त क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड को पुनः इस निर्देश के साथ प्रेषित कि वह संबंधित प्रभागीय वनाधिकारी से समन्वय कर "डिस्ट्रिक्ट एन्वायरमेंट मैनेजमेंट प्लान" तैयार कराये जाने में सहयोग प्रदान करें।

सदस्य सचिव

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,

लखनऊ- 226010

दूरभाष 522-2720831, 2720828

फैक्स 0522 - 2720764, 2720676

ई-मेल info@uppcb.com

वेबसाइट www.uppcb.com

T .C.-12V, Vibhuti Khand, Gomti Nagar

Lucknow - 226010

Phone : 0522-2720831, 2720828

Fax : 0522 - 2720764

Email : info@uppcb.com

Web Site : www.uppcb.com

संलग्नक

जनपदों के नाम जिनके प्रभागीय वनाधिकारी/संयोजक, जिला पर्यावरण समिति द्वारा
"डिस्ट्रिक्ट इन्वॉयरमेन्ट मैनेजमेन्ट प्लान" बोर्ड को प्रेषित नहीं किया गया है।

क्र०सं०	जनपद का नाम	क्र०सं०	जनपद का नाम
1.	कौशाम्बी	21.	मुरादाबाद
2.	अमेठी	22.	चन्दौली
3.	जौनपुर	23.	चित्रकूट
4.	झांसी	24.	बलिया
5.	कन्नौज	25.	रायबरेली
6.	बलरामपुर	26.	रामपुर
7.	बांदा	27.	अम्बेडकरनगर
8.	बस्ती	28.	सम्भल
9.	भदोही	29.	सन्तकबीर नगर
10.	बदायूँ	30.	एटा
11.	लखीमपुर खीरी	31.	शामली
12.	ललितपुर	32.	श्रावस्ती
13.	लखनऊ	33.	हमीरपुर
14.	महराजगंज	34.	इटावा
15.	महोबा	35.	फरुखाबाद
16.	बागपत	36.	गाजीपुर
17.	मथुरा	37.	हापुड़
18.	मऊ	38.	हरदोई
19.	मेरठ	39.	हाथरस
20.	मिर्जापुर		



Annexure No.-6
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H62044/CL/413/DEMP/2021

दिनांक: 01/06/21

To

Member Secretary
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Sub: Implementation of District Environment Plan as per order dated 19.03.2020 and 29.01.2021 passed by Hon'ble National Green tribunal (NGT) in the matter of O.A. 360.2018-reg.

Sir,

Please refer CPCB, Delhi letter no B-31011 /BMW(42.55)/2021/WMD-1, dated 24.05.2021 vide which an indicative template attached for ready reference to improve the DEPs was sent to UPPCB, with expectation of issuance of instructions to concerned agencies in the State to constitute district level monitoring committees to implement DEPs. In this context it is to inform you that district level committees have been constituted in all 75 districts vide Government order no. 13/2019/NGT-257/55-parya-2-2019-44-(writ)/2016, dated 14.06.2019 under the Chairmanship of District Magistrate for which Divisional Forest Officer is nominated as Convener of said committee (Copy enclosed).

It is to also inform you that out of all 75 districts of Uttar Pradesh, District Environment Plans (DEPs) of 48 districts have been received and are being evaluated by the Board.(Copy enclosed)

Enclosure: as above

Yours Sincerely


(Ashish Tiwari)
Member-Secretary

०८ २५/३१/०५/२१

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,

लखनऊ-226010

दूरभाष : 522-2720831, 2720828

फैक्स : 0522 - 2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar

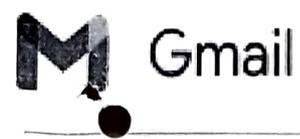
Lucknow - 226010

Phone : 0522-2720831, 2720828

Fax : 0522 - 2720764

Email : info@uppcb.com

Web Site : www.uppcb.com



CEO Lab <ceolab@uppcb.in>

Annexure No.-7

Re: Submission of all 49 District Environment Plans (DEPs)

1 message

CEO Lab <ceolab@uppcb.in>

Wed, Jun 2, 2021 at 5:33 PM

To: oversight committee <oversightcommitteeg@gmail.com>

Cc: pratishthabiotech6@gmail.com

Sir/Madam,

In Reference to the telephonic conversation with Ms. Pratishtha (SRF, Oversight Committee) District Environment Management Plans of 49 Districts are being submitted with the permission to Member Secretary, UPPCB.

Regards,

In-Charge
Central Laboratory,
UPPCB, Lucknow

 District Environment Plans.zip

Compliance Status on the recommendations made by the Hon'ble Oversight Committee, Uttar Pradesh in its Report dated 11.06.2021 in O.A. No. 360/2018; Shree Nath Sharma Versus Union of India & Ors.

Hon'ble Oversight Committee, Uttar Pradesh has submitted its report before Hon'ble NGT on 11.06.2021 in O.A. 360/2018; Shree Nath Sharma Vs. Union of India & Ors. Hon'ble Committee in its recommendations has indicated the compliance status related to District Environmental Management Plans and functioning of Uttar Pradesh Environment Compliance Portal.

The State of Uttar Pradesh is ensuring preparation of District Environment Plans (DEPs) and also regular monitoring of the progress is being carried out at District level, State level and at the level of Chief Secretary.

The compliance status on the recommendations made by the Hon'ble Oversight Committee Uttar Pradesh in its Report dated 11.06.2021 is being submitted as below:-

Sl. No.	Recommendations by Hon'ble Oversight Committee	Compliance Status
i.	The progress of preparation of District Environment Plans is very slow. After more than 6 months of close follow up, out of 75 Districts in the State only 49 Districts have prepared the District Environment Management Plan. The Secretary, UPPCB may be directed to take stringent measures and direct all the districts to prepare the District Environment Management Plan within a month and also fix the responsibility of inaction.	<p>a. Department of Environment, Forest & Climate Change, Govt. of U.P. has issued directions vide letter dated 31.01.2020 to all the DFOs/Convener District Environment Committee for preparation of District Environment Plan in compliance of the order passed by Hon'ble NGT.</p> <p>b. UPPCB has also issued the letters dated 19.03.2021 & 08.04.2021 to all the DFOs/Convener for preparation of the District Environment Plans. Copy of the said letter was endorsed to all District Magistrates for monitoring and time bound compliance.</p> <p>c. CPCB vide its letter dated 24-05-2021 sent Indicative Template for preparation of District Environment Plan along with the request to direct concerned Departments and DMs for completion of DEPs.</p> <p>d. UPPCB vide its letter dated 01-06-2021 and follow-up email dated 02-06-2021 has submitted interim compliance to CPCB informing that 49 DEPs have been prepared and are under evaluation. CPCB was also informed that the State has already constituted the District Environment Committees under the Chairmanship of District Magistrates.</p> <p>e. The Interim Compliance was also submitted to the Oversight Committee constituted by Hon'ble NGT vide email of UPPCB dated 02-06-2021.</p> <p>f. Chief Secretary, State of Uttar Pradesh vide letter dated 10-06-2021 has issued specific directions to all District Magistrates for the preparation of District Environment</p>

		<p>Plans on the revised indicative template sent by CPCB.</p> <p>g. Total 52 District Environment Plans have been prepared in the State as listed below :-</p> <table border="1" data-bbox="724 241 1497 875"> <tr><td>1.Agra</td><td>2.Kasganj</td><td>3.Saharanpur</td></tr> <tr><td>4.Sonbhadra</td><td>5.Lakhimpur Kheri</td><td>6.Aligarh</td></tr> <tr><td>7.Kushinagar</td><td>8.Deoria</td><td>9.Gonda</td></tr> <tr><td>10.Jhansi</td><td>11.Prayagraj</td><td>12.Barabanki</td></tr> <tr><td>13.Shahjahanpur</td><td>14.Gorakhpur</td><td>15.Amethi</td></tr> <tr><td>16.Jalaun</td><td>17.Bareilly</td><td>18.Siddharth Nagar</td></tr> <tr><td>19.Sultanpur</td><td>20.Etah</td><td>21.Kanpur Dehat</td></tr> <tr><td>22.Mainpuri</td><td>23.Ayodhya</td><td>24.Unnao</td></tr> <tr><td>25.Badaun</td><td>26.Amroha</td><td>27.Muzaffarnagar</td></tr> <tr><td>28.Sitapur</td><td>29.Varanasi</td><td>30.Baghat</td></tr> <tr><td>31.Auraiya</td><td>32.Bijnore</td><td>33.Fatehpur</td></tr> <tr><td>34.Etawah</td><td>35.Ambedkarnagar</td><td>36.Azamgarh</td></tr> <tr><td>37.Pilibhit</td><td>38.Firozabad</td><td>39.Mathura</td></tr> <tr><td>40.Meerut</td><td>41.Kanpur Nagar</td><td>42.Bulandshahar</td></tr> <tr><td>43.GB Nagar</td><td>44.Mau</td><td>45.Ghaziabad</td></tr> <tr><td>46.Bahraich</td><td>47.Pratapgarh</td><td>48.Hathras</td></tr> <tr><td>49.Lucknow</td><td>50.Shamli</td><td>51.Kannauj</td></tr> <tr><td>52.Kaushambi</td><td></td><td></td></tr> </table> <p>h. Out of the above 52 DEPs, two DEPs of District Fatehpur and District Kaushambi are on the Indicative Templates prescribed by CPCB letter no. B-31011/BMW (42.55)/2021/WMD-1 dated 24.05.2021.</p> <p>i. Model District Environment Plan of District Bahraich : The preparation of CPCB has interacted with District Administration Bahraich and asked for requisite data for the preparation of Model DEP. District Admin has circulated the format for data completion to concerned Departments. Completion of data is in process at District Level.</p>	1.Agra	2.Kasganj	3.Saharanpur	4.Sonbhadra	5.Lakhimpur Kheri	6.Aligarh	7.Kushinagar	8.Deoria	9.Gonda	10.Jhansi	11.Prayagraj	12.Barabanki	13.Shahjahanpur	14.Gorakhpur	15.Amethi	16.Jalaun	17.Bareilly	18.Siddharth Nagar	19.Sultanpur	20.Etah	21.Kanpur Dehat	22.Mainpuri	23.Ayodhya	24.Unnao	25.Badaun	26.Amroha	27.Muzaffarnagar	28.Sitapur	29.Varanasi	30.Baghat	31.Auraiya	32.Bijnore	33.Fatehpur	34.Etawah	35.Ambedkarnagar	36.Azamgarh	37.Pilibhit	38.Firozabad	39.Mathura	40.Meerut	41.Kanpur Nagar	42.Bulandshahar	43.GB Nagar	44.Mau	45.Ghaziabad	46.Bahraich	47.Pratapgarh	48.Hathras	49.Lucknow	50.Shamli	51.Kannauj	52.Kaushambi		
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ii.	<p>The action plans submitted by the districts represent blank templates without any monitorable targets. Monitoring would mean breaking the goals into specific activities, setting quantified targets, posting monthly progress against those targets, identifying problem areas and action taken report against each. The plans submitted just show broad activities rather than specifics. The Secretary, UPPCB may be directed to direct the concerned District authorities to prepare</p>	<p>Action Plan is being revised on the templates circulated by CPCB on 24.05.2021. Chief Secretary, State of Uttar Pradesh vide letter dated 10-06-2021 has issued specific directions to all District Magistrates for the preparation of District Environment Plans on the revised indicative template sent by CPCB.</p>																																																						

	and submit the action plans with current details and proper monitorable targets. UPPCB may also provide training to all the concerned officers in regard to the preparation of District Environment Management Plan.	
iii.	The SPCB may be directed to implement a uniform timeline to the action plans for all thematic areas in the District Environment Management Plan for all the Districts.	The timeline earlier set was 30.06.2021 which revised as 30.09.2021 due to the prevailing COVID-19 pandemic situation.
iv.	With reference to verification and improvement of District Environmental Management Plans submitted by 05 districts namely, Bahraich (UP), Bokaro (Jharkhand), Pune (Maharashtra), Chamrajnagar (Karnataka), and Panchkula (Haryana) by CPCB it has been informed by CPCB that further time has been prayed by the concerned district authorities due to ongoing pandemic situation. The plans shall be finalized immediately after receiving the required information. As per the telephonic conversation with CPCB, the same will be finalized by June 22 2021. CPCB may be directed to expedite the process for the same and ensure that the plans are finalized by the end of this month positively.	52 districts have already submitted the DEMP's which are being revised on the templates given by CPCB and the process shall be completed by 30.09.2021.
v.	In the Uttar Pradesh Environmental compliance portal, the details of meeting conducted by District	Department of Environment, Forest & Climate Change, Govt. of U.P. vide Office Memorandum dated 14-06-2019 has laid down the 3-tier monitoring protocol in the State as below :

<p>Environmental Committee at District level are provided. While no information regarding the meetings conducted at State Level by SPCB has been provided. The State PCB may be directed to upload the details of the meetings conducted in this regard.</p>	<ol style="list-style-type: none"> i. Dedicated monitoring portal “U.P. Environmental Compliance Portal has been developed for regular monitoring of the progress of Environmental issues”. ii. Constitution of District Environment Committee under the Chairmanship of respective District Magistrates and the Divisional Forest Officer has member convenor of the Committee. The District Environment Committee has been mandated to ensure monthly monitoring in the first week under the District Magistrate and in the second week under the Commissioner. iii. State Level Monitoring Protocol : The Monitoring at State Level is done in the 3rd week and 4th week of every month by dedicated State Level Monitoring Committees and at the level of Chief Secretary. iv. The dedicated thematic Monitoring Committees namely Air Quality Monitoring Committee under the chairmanship of Additional Chief Secretary, Environment Forest & Climate Change UP; Waste Management Committee under the Chairmanship of Additional Chief Secretary, Urban Development and River Rejuvenation Committee under the Chairmanship of Agriculture Production Commissioner, UP are regularly reviewing the status of implementation of the respective Action Plans and also the compliance of the directions passed by Hon’ble Tribunal. The Minutes of Meeting have been uploaded on the portal as directed by the Oversight Committee. http://www.upecp.in/AQMC.aspx http://www.upecp.in/RRC.aspx http://www.upecp.in/SLWMMC.aspx v. Monitoring by the Chief Secretary : As submitted above the State has a functional 3-tier Monitoring Mechanism. Further in compliance of the order Hon’ble NGT dated 29-01-2021, regular monthly monitoring on every 3rd Monday is being done by the Chief Secretary, State of Uttar Pradesh wherein the progress of compliance status of various orders of Hon’ble NGT including preparation of District Environment Plan is reviewed and necessary directions are passed to the District Authorities and concerned Departments for time bound compliance of directions of Hon’ble NGT. It is submitted that the State of Uttar Pradesh is sensitive and committed towards compliance and directions of Hon’ble NGT and regular progress have been placed before Hon’ble Tribunal through the Oversight Committee,
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		Uttar Pradesh.
vi.	While preparation of District Environment Management Plan, the District Level Authorities/SPCBs may be directed to assess, mitigate and monitor adverse impacts of various environmental pollution sources at district levels and also suggest steps that are required to address those issues.	Directions have been passed to this effect through various review meetings held under the Chairmanship of Chief Secretary.
vii.	The Oversight Committee expresses its concern at the slow progress in regard to the preparation of DEMP. The Chief Secretary should review the progress of preparation of DEMP in his monthly meetings to ensure timely and effective action in the districts.	<p>Monitoring mechanism in the State and Regular Monitoring by Chief Secretary</p> <p>The State has a robust 3 tier functional monitoring mechanism. Regular monitoring is done at District level, at State level by dedicated Committees and at the level of Chief Secretary. In compliance to the directions passed by Hon'ble Tribunal, Chief Secretary Government of Uttar Pradesh is regularly monitoring the progress of preparation of DEMP and has also institutionalized a mechanism for periodic monitoring which is detailed as under-</p> <ol style="list-style-type: none"> 1. The Chief Secretary, State of Uttar Pradesh, on 3rd Monday of each month, holds a review meeting in hybrid mode with Additional Chief Secretaries/Principle Secretaries of all the concerned departments and with all district Magistrates of the State for monitoring the progress of compliance of various directions passed by Hon'ble NGT including preparation of District Environmental Management Plans. The monitoring protocol involves interaction with all District Magistrates and Senior officials of concerned departments. Karyakram Karyanvayan Vibhag of Government of Uttar Pradesh has issued order dated 11.12.2020 in this regard. 2. To further illustrate the continuance of monitoring at the level of Chief Secretary for preparation of DEMP, review meetings held on following dates to expedite the process of preparation of DEMP. The date wise details are presented as below:

		<table border="1" data-bbox="810 165 1415 389"> <thead> <tr> <th data-bbox="810 165 1123 237">Month of Review</th> <th data-bbox="1123 165 1415 237">Date of Review meeting</th> </tr> </thead> <tbody> <tr> <td data-bbox="810 237 1123 277">December, 2020</td> <td data-bbox="1123 237 1415 277">21.12.2020</td> </tr> <tr> <td data-bbox="810 277 1123 318">February, 2021</td> <td data-bbox="1123 277 1415 318">15.02.2021</td> </tr> <tr> <td data-bbox="810 318 1123 358">March, 2021</td> <td data-bbox="1123 318 1415 358">15.03.2021</td> </tr> <tr> <td data-bbox="810 358 1123 389">June, 2021</td> <td data-bbox="1123 358 1415 389">21.06.2021</td> </tr> </tbody> </table> <p data-bbox="783 398 1501 642">3. After receiving the revised formats from CPCB vide letter dated 24.05.2021, Chief Secretary, State of Uttar Pradesh vide letter dated 10.06.2021 has issued specific directions to all District Magistrates for the preparation of District Environment Plans on the revised indicative templates sent by CPCB.</p>	Month of Review	Date of Review meeting	December, 2020	21.12.2020	February, 2021	15.02.2021	March, 2021	15.03.2021	June, 2021	21.06.2021
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